CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE OF ORDER: 4.12.1989

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

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HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 374/89

K. Achuthankutty

Applicant

Vs.

- Chief Commissioner of Income Tax (Karnataka, Goa & Kerala) Madaparambil Buildings, Cochin-16
- 2, Under Secretary, Central Board of Direct Taxes, Ministry of Finance, New Delhi and
- 3. Union of India represented by Joint Secretary, Ministry of Personnel, Public Grievances and Pensions, New Delhi

Respondents

M/s. M. K. Damodaran & C. T. Ravikumar

Counsel for the applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the respondents

ORDER

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

Heard learned counsel for both the parties.

The main relief claimed in this application is to direct the respondents to fill up the vacancies of Inspector by premoting candidates like the applicant in accordance with the Recruitment Rules. The hurdle against the applicant's claim for consideration for promotion was

5

that a ban on de-reservation had been imposed on the promotion quota also.

- 2. In the counter affidavit the respondents have stated in paragraph 8 that the applicant will also be proposed of deverousing in approved, considered as and when the ban is whitted.
- 3. The aforesaid ban has since been lifted by the Government in the circular dated 9th August, 1989 at Ext. R-1. Pursuant to this circular, the first respondent has sent the proposal of de-reservation in the promotion quota for which the applicant has claimed to be considered. In view of the submissions made by the respondents, the learned counsel for the applicant does not want to press the application any more. Accordingly, the application is closed as not pressed.

(N. Dharmadan)
Judicial Member
4.12.1989

(S. P. Mukerji)
Vice Chairman
4.12.1989

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